

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.154 of 2011

(Arising out of Order-in-Original No.ST/SHILLONG NO.02/2011 dated 31.01.2011
passed by Commissioner of Central Excise, Shillong.)

M/s. Simplex Projects Limited

...Appellant

VERSUS

Commissioner of Central Excise, Shillong

.....Respondent

APPEARANCE

Shri Rajeev Agarwal, Advocate for the Appellant (s)
Shri K.Chowdhury & Shri S.Mukhopadhyay, both Authorized Representative
for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 15 June 2022
DATE OF DECISION : 08 August 2022

The Appeal is allowed with consequential relief, as per law. For
order, see order of date in Service Tax Appeal No.126 of 2011.

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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